

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 420(ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2018.**

**NAME OF THE COMPANY: M/s Regal Metal & Ferro Alloys Vs. M/s Sandeep Axles Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	<b>Present for the Petitioner:</b>	Mr. Krishnendu Dutta, Mr. Rajendra Beniwal and Mr. Aditya Gupta, Advocates for COC Mr. Shivam Mishra, Advocate for RP		
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	<b>Present for the Respondent:</b>	Mr. Saurabh Kalia and Mr. Harshit Agarwal, Advocates for Suspended Directors		
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**ORDER**

Ld. Counsel for the Resolution Applicants submits that he shall be depositing an amount of EMD of Rs. 1 Crore in the Hongkong Branch of Canara Bank within 1 day of opening of the account.

The Corporate Debtor shall furnish all details of the personal assets as well as those of the guarantors as directed in the connected matter i.e. (IB)-433(ND)2017.

List this case for further consideration on 23<sup>rd</sup> August, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**